## Annexure 3 Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 11th March, 2025

List of secured Financial Creditors (Other than Financial creditors belonging to any class of creditors)														
		Details (	of claim received	Details of claim admitted							Amount			
S.no	Name of Creditor	Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting share in CoC	Amount of contigent claim	of any mutual dues, that may	Amount of claim not admitted	Amount of claim under verification	Remarks,
1	Asset Care & Reconstruction Enterprise Limited	17-06-2024	23,14,90,07,235.80	23,14,90,07,235.80	Loan	23,14,90,07,235.80	13,95,03,48,958.00	No	4.05%	-	-	-	-	
2	Asset Reconstruction Company (India) Limited	14-06-2024	3,31,77,60,302.00	3,31,77,60,302.00	Loan	3,31,77,60,302.00	3,31,77,60,302.00	No	0.58%	-	-	-	-	
3	Axis Bank Limited	15-06-2024	60,57,25,500.00	58,57,25,500.00		58,57,25,500.00	58,57,25,500.00	No	0.10%		-	2,00,00,000.00		
4	Bank of Baroda	14-06-2024	37,07,00,000.00	37,07,00,000.00	Loan	37,07,00,000.00	37,07,00,000.00	No	0.06%	-	-	-	-	
5	Bank of Maharashtra	15-06-2024	16,41,00,000.00	9,62,89,416.00	Loan	9,62,89,416.00	9,62,89,416.00	No	0.02%			6,78,10,584.00	-	
6	Canara Bank	15-06-2024	60,92,98,000.00	60,92,98,000.00	Loan	60,92,98,000.00	60,92,98,000.00	No	0.11%				-	
7	DBS Bank India Ltd	13-06-2024	29,04,98,405.00	29,04,98,405.00	Loan	29,04,98,405.00	-	No	0.05%					
8	ICICI Bank Limited	13-06-2024	2,27,64,00,342.46	2,19,34,00,342.46	Loan	2,19,34,00,342.46	2,19,34,00,342.46	No	0.38%			8,30,00,000.00	-	
9	IDBI Bank Ltd	13-06-2024	97,80,39,847.63	85,72,09,847.63	Loan	85,72,09,847.63	85,72,09,847.63	No	0.15%	-	-	12,08,30,000.00	-	
10	Indian Overseas Bank	14-06-2024	2,08,28,38,250.00	2,03,28,38,250.00	Loan	2,03,28,38,250.00	2,03,28,38,250.00	No	0.36%	-	-	5,00,00,000.00	-	
11	Jammu & Kashmir Bank Ltd	15-06-2024	17,01,75,549.00	17,01,75,549.00	Loan	17,01,75,549.00	17,01,75,549.00	No	0.03%				-	
12	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	4,83,65,77,75,341.71	4,82,81,62,75,342.20	Loan	4,82,81,62,75,342.20	3,17,81,96,03,483.78	No	84.43%	-		84,15,00,000.00	-	
13	Punjab and Sind Bank	15-06-2024	38,15,51,003.00	38,15,51,003.00	Loan	38,15,51,003.00	38,15,51,003.00	No	0.07%					
14	Punjab National Bank	15-06-2024	1,58,97,72,804.00	1,58,97,72,804.00	Loan	1,58,97,72,804.00	1,58,97,72,804.00	No	0.28%				-	
15	State Bank of India	18-06-2024	7,84,26,76,144.90	7,73,26,76,144.90	Loan	7,73,26,76,144.90	7,73,26,76,144.90	No	1.35%	-	-	11,00,00,000.00	-	
	Union Bank of India (e - Corporation Bank)	15-06-2024	5,64,38,835.00	5,64,38,835.00	Loan	5,64,38,835.00	5,64,38,835.00	No	0.01%	-	-		-	
17	Yes Bank Limited	17-06-2024	54,76,00,000.00	54,76,00,000.00	Loan	54,76,00,000.00	54,76,00,000.00	No	0.10%			-	-	
Total			5,28,09,03,57,560.50	5,26,79,72,16,976.99		5,26,79,72,16,976.99	3,52,31,13,88,435.77		92.12%	-	-	1,29,31,40,584.00		

- a. Admitted amount of the Financial creditors also includes claims admitted against fund based and non fund-based exposures both
  b. The 25 banks vis. State Bank of India, ICICI Bank Limited, ICI of India, Canara Bank, Bank of Maharashtra, IFCI Ltd, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Jammu & Kashmir Bank, Small
  Industries Development Bank of India (SIDBI), Standard Chartered Bank, Karur Viyaye Bank, EXIM Bank, Bank of India, Indian Overseas Bank, Indian Bank, IndusInd Bank, Bank of Baroda, Union Bank of India and SREI Equipment Finance Ltd have
  assigned their respective Fund based outstanding dose (scluding debt towards Corporate Guarantee issued by CD) for corporation admitted by Pt) D National Asset Reconstruction Company Limited (HARCL) vide deed of
  assignment dated March 11, 2025. The said transaction of assignment of debt by assignor banks in favour of NARCL has been taken on record provisionally and same is subject to verification upon analysis/review of the additional documents and confirmation received
  from all the respective assignors.
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignent to hold the Uncrystallized Non Fund based debt and same shall be assigned to assignee as and when the said Uncrystallized Non Fund based debt are crystallized.
- d. Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignemmet of debt to NARCL through monetization of third party assets.
- e. The amount not admitted includes the amount claimed by Bank of Baroda, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Horo Whe Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the Admission Order and the JCCL Admission Order and the Admission Order and the JCCL Admission Order and the Admission Order and the JCCL Admissio

- claims lived by the lenders in the corporate insideror, resolution process of JAL against the deet of JCLL

  1. The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 45.17 Cr which was included in claim.

  (i) Axis Bank Ltd 8G of amount INR 2 Cr for Nailwar Mori Site

  (iii) State Bank of India 8G of amount INR 1 Cr for Lanco Teesta HEP

  (iii) JCCI Bank 8G of amount INR 4.6G of For Lanco Teesta HEP and INR 3.7D Cr for Chenab Valley Power Projects Limited

  (iv) DBI Bank 8G of amount INR 4.5G cr for Chanab Valley Power Project Limited, 8G of amount INR 4.5G cr for Chanab Valley Power Project Limited

  (v) Bank of Maharashtra 8G of amount INR 6.7D Cr for President of India through Commisioner of Custom
- (vi) Indian Overseas Bank BG of amount INR 5 Cr for Narmada Hydra Electric Development Corporation Limited
- g. JAL had pledged 28 09 66 000 shares (74% of share capital of BJCL) held by JAL in BJCL in favour of Yes Bank Limited, which exposure of Yes Bank Limited was assigned by it to Asset Care Reconstruction Enterprise Limited (\* ACRE has invoked the said pledge over the shares JAL has challenged the invocation of the pledge in a suit before the Hon'ble Delhi High Cort, which currently remains sub judice